

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-417/ND/2021
IA/2955/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

M/s. Jabalpur MSW Private Limited

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 05.06.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor
For the Applicant

:
:Sr. Adv. Krishnendu Datta, Dv.
Prithu Garg, Adv. Parth Bhatia,
Adv. Shivam Singh in
IA/2955/2024.

For the RP

:Adv. Vinod Chaurasia, Mr. Sajjan
Kumar Dokania, Resolution
Professional

For the Respondent/Corporate Debtor

:

ORDER

IA/2955/2024

Heard the Ld. Senior Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Resolution Professional is present on the basis of advance notice and accepts notice for filing reply. Reply be filed before the next date of hearing, list the matter on **07.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)